CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH, LUCKNOW

INDEX SHED and Rev	ET ₁₇ 3 89	
NAME OF THEPARTIES Chamdre	1 Graphi	Applicant
Versus	1	
Union of grolice	NA.	Respondent
Part A.	,	

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CERTIFICATE

Certified that no further action is required totaken and that the case is fit for consignment to the recoord room (decided)

Dated 07-06-11

Orekon 02/12/12

Counter Signed......

Signature of the Dealing Assistant

Section Officer/In charge

/3/0

Retendment

CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH.

23-A, Thornhill Road, Allahabad-211001

Registration	No.
--------------	-----

(42 of 1987

APPLICANT (s) Chandra Gupla

RESPONDENT(s) U.O.I., Ministry of Home Affairs New Delh.

of 2 others.

Particulars to be examined.

Endorsement as to result of Examination

- 1. Is the appeal competent?
- 2. (a) Is the application in the prescribed form?
 - (b) Is the application in paper book form?
 - (c) Have six complete sets of the application een filed?
- 3. (a) Is the appeal in time?
 - (b) If not, by how many days it is beyond time?
 - (c) Has sufficient case for not making the application in time, been filed?
- 4. Has the document of authorisation, Vakalatnama been filed?
- 5. Is the application accompanied by B. D./Postal-Order for Rs. 50/-
- 6. Has the certified copy/copies of the order (s) against which the application is made been filed?
- 7. (a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed?
 - (b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numberd accordingly ?

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48. 5 des files

No

The improgred order is dated 7-7-84

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Particulars to be Examined

Endorsement as to result of Examination

- (c) Are the documents referred to in (a) above neatly typed in double space?
- 8. Has the index of documents been filed and paging done properly?
- 9. Have the chronological details of representation made and the outcome of such representations been indicated in the application?
- 10. Is the matter raised in the application pending before any Court of law or any other Bench of Tribunal?
- 11. Are the application/duplicate copy/spare copies signed?
- 12. Are extra copies of the application with Annexures filed?
 - (a) Identical with the original?
 - (b) Defective?
 - (c) Wanting in Annxures

- 13. Have file size envelopes bearing full addresses, of the respondents been filed?
- 14. Are the given addresses, the registered addresses?
- 15. Do the names of the parties stated in the copies tally with those indicated in the application?
- 16. Are the translations certified to be true or supported by an Affidavit affirming that they are true?
- 17. Are the facts of the case mentioned in item No. 6 of the application?
 - (a) Concise?
 - (b) Under distinct heads?
 - (c) Numbered consectively?
 - (d) Typed in double space on one side of the paper ?

Have the particulars for interim order prayed indicated with reasons?

all the remedies have been exhaused.

3 0 0) or prayed

Ted NO

Index filed but paging done an Ist Copy ork.

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No

only ist copy signed.

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M.A.

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Sulmitted & Okardy 21/7/0)



Order Sheet

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH ALLAHABAD

Date to which case is adjourn-Note of progress of proceedings and routine orders ed. 1 3 Hon. D.S. Mism-AM. 3/8/87 Honi Gis . Sharm - JM None is present for the applicant . The case is adjourned to 2019/07 for adomission. AM 21.907 Hu SJ. 14680 - ATY Hu L.S. Sharman JI applicant the case is appoint to 2 11.07 H 2-11-87 Hon. 5. Zahoar Heson, Vs. no are offers!

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(P)3

ORDER SHEET

OFFICE REPORT

An application has been filed in this Tribunal for transfering the case No. 5..... of .87..... to the Circuit Bench, Lucknow.

> 520 Kuman 29-6-81

190-7-W

This ease was dismissed in default on 12.1-00. Thoraster on of and filed on application was filed on for the restoration of the ease. This application has not yet been disposed of the past be put up for disposed of the prestoration application of the prestoration application before the Division Bench on 2 3-0-00.

Non

आदेश की क्रम संख्या ्और तारीख Serial Number of order and date

संक्षिप्त आदेश, निर्देश देते हुए, यदि आवश्यक हो Brief order, mentioning reference, if necessary पा**रुव केर्स** हुआ और पालन करने की तारीख How compsted with and date of compliance

23.5.88

OR

O.R daled 3.3.88 and 165.88 is submilled before DR(1) for orders. on 26.5.88

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL 61ECULY BENCH AT LUCINO.

O.A./I.A. No. 642 1987

Chandra Cuptain Applicant(s)

Versus

V .0 . V .

Respondent(s)

Sr.N	lo. Date	Orders
Brondon dynasticz	28.x.88	Hon. D.S. Mis se, Am Hon. Cs. Sharma, Ju
	en international	The case how been restored by an
	in the second se	onle of date passed in separate
		Shoel. Son It is any be
	La della companya del	septy. Rejainder, 15 days. List tens care filed within 15 days. List tens care Division on 22.12.88.
		filed within 15 days. for heavy on admission on 22.12.88.
		TE
-) The same of the
,		Jm.
٠ .		28.4.86 Leury
•	- 14 11 ov	5B
		No rejoinder has been filed by the Counsel for the applicant as directed by the
ACT CONTRACT OF THE PARTY OF TH		courts vide order de 20. x-00.
	22/12/88	No sitting. Adjourned to 23-1-89 HIII
		for administration.
		22/12.

16/1/09

No rejoinder tiled

16 |

10/2/04.

pon Justie Romelestrar Hoth, VC.

On the application of the applicant's coursel the case be lighted for admission on 30-3-89.

By,

Am.

(M)

V.C.

10m

Hon' M. D.S. Mizira, A.M. Hon' M. D.K. Agrawal, J.M.

30/3/89

None is present for the applicant, and no reply has been filed on heldly of the applicant in spile of several opportunities given to him.

Show K. C. Sinhar learned compet for respondent is present and heard.

Order restrict.

De 7.M. A.M.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT ALLAHABAD CIRCUIT BENCH, GANDHI BHAWAN LUCKNOW

No CAT/CB/LKO/ Dated: OFFICE - MEMO Registration No. O.A. Cuz of 193 Applicant's Versys Respondent's A copy of the Tribunal's Order/Judgement dated in the abovenoted case is forwarded for necessary action. For DEPUTY REGISTRAR (H) Encl : Copy of Order/Judgement dated To. Da Mar A South grande - Cha State Some Alvela. dinesh/ 计计分析字符

Central Administrative Tribunal, Allahabad Circuit Bench- Lucknow.

Registration Misc. Application No. 35 of 1988

Registration O.A.No. 642 of 1987.

Chandra Gupta

Applicant

Vs.

Union of India and others

Respondents.

Hon. D.S.Misra, AM Hon. G.S.Sharma, JM

(By Hon. G.S.Sharma, JM)

This application has been received for the restoration of O.A.No.642 of 1987 dismissed in default of the applicant on 12.1.1988. The application appears to have been filed within time and supported by an affidavit. The cause shown also appears to be sufficient. Restoration is accordingly allowed to its original number.

MEMBER (J)

MEMBER (A)

Dated: 28.10.1988 kkb.



RESERVED

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD CIRCUIT BENCH AT IUCKNOW.

次大大大大大大大大

Registration (O.A.) No. 642 of 1987

Chandra Gupta

Applicant.

Versus

Union of India & others

Respondents.

大大大大大大大

Hon'ble D.S. Misra, A.M. Hon'ble D.K. Agrawal, J.M.

(Delivered by Hon. D.K. Agrawal, J.M.)

This application, under Section 19 of the Administrative Tribunals Act, 1985, has been filed by the applicant, Chandra Gupta, feeling aggrieved with the order of retrenchment dated 7.7.1984 passed by the office of the Director of Census Operations, Government of India, Ministry of Home Affairs, Uttar Pradesh, Lucknow. The facts, in brief, are that the applicant was appointed on the post of Sylorter on a fixed pay and for specific period from 23.4.1971 to 13.10.1971 and on the post of Assistant Compiler from 14.10.1971 to 30.4.1974. He was retrenched on 30.4.1974 on account of reduction of staff. Again the applicant was appointed for a specific period, on ad hoc basis, on the post of Tabulator on a fixed pay of Rs. 280/- per month from 3.2.1981 to 28.2.1982 and on the post of Coder on a fixed pay of Rs. 280/- per month from 1.3.1982 to 30.6.1984. He was again retrenched on account of reduction, in establishment on 7.7.1984. 3. The question is as to whether the applicant acquired any legal right to hold the post, and secondly, whether the termination order was bad in law. The facts,

as stated in the application or in the counter affidavit

DK agrown



leave no scope of doubt that the appointments were given to the applicant as and when vacancies arose in the Department of Census Operations. It is a matter of common knowledge that the Department of Census Operations is most active at the time wx census is carried out. The nature of appointments offered to the applicant from time to time were that of casual or on ad hoc basis. The impugned termination order (Enclosure 'D') dated 7.7.1984 also mentions it clearly that the services of the applicant were put to an end on account of reduction in the Establishment. There was no complaint against the work and conduct of the applicant. In fact the said enclosure 'D' mentions it clearly that the work and conduct of the applicant was satisfactory. Therefore, we have no hesitation in coming to a conclusion that the application is misconceived. The applicant did not acquire any legal right to hold the post and that the termination order was not passed for any other reason, than the decrease in the number of posts in the Establishment. Consequently, the application is liable to be dismissed and is dismissed accordingly with no order as to costs.

PG.

MEMBER

In the Central Administrative Tribunal, Allahabad.

Application under Section 19 of the Administrative Tribunal Act, 1985.

BETWEEN

Chandra Gupta

Applicant

AND

Union of India and 2 others

Respondents.

		INDEX	
51. To be listed grested 1. 2/8/8) phica 2. By the applicant 2.		Description of documents relied upon.	Page Nos.
The listed regrested 1.		Application	1 to 15
3/8/8) Dican 2.		Enclesures:	
by the off R	(A)	A true copy of the certificate	16
0	-	regarding the applicant belonging	g
		te backward class.	7
	(B)	A true copy of the Discharge	17
		Certificate.	
i	(c)	A true copy of the appointment .	reer (0)
3/2/87	•	of Smt. Arun Dhatti Talwar.	
Noted for 29/7/87	(D)	A true copy of the discharge	J S ^D
Notice of Street	7	certificate again on account of	
HIM.	<i>/</i>	reduction in establishment.	
	(E)	A true copy of an application da	ted 20-21
- John	(A	21-12-1986.	·
Off	(F)	A true copy of the last applicat	ion 2^{25}
	ا ۱۰۰ مور	sent by the applicant.	, <i>W</i>

3.

Pewer.

Fer use in Tribunal's Office
Date of filing
or
Date of Receipt by post

RegistrationNe.

(Mushtaq Ahmad Siddiqi)
Advecate,

Counsel for the Applicant.

fer Registrar.

A3

In the Central Administrative Tribunal, Allahabad.

BETWEEN

Chandra Gupta, aged about 38 years,

s/e Sri Ganga Prasad,

R/e 359, Ganga Bhawan,

Alam Nagar, New Basti,

Sitapur.

Applicant

AND

- 1. Union of India, Ministry of Home Affairs,
 New Delhi,
- 2. Director, Consus Operations, U.P.,

 Administrative Section,

 25. Nawal Kishere Read,

 Lucknew,
- 3. Registrar, General of India,
 Office of the Consus Operations,
 2A, Mansingh Read,

New Delhi. ..

Respendents.

DETAILS OF APPLICATION:

- 1. Particulars of the applicant :
 - (i) Name of the applicant.

Chandra Gupta

(ii) Name of the father

SriGanga Prasad

Gull

38 years.



(iii) Age of the applicant

(iv) Designation and particulars of office

(name and station) in which employed or was

last employed before ceasing to be in service.

Ceder in the Office of
Director of Census Operations,
Uttar Pradesh.

25 Nawal Kishere Read, Z

vi) Address fer service of metice.

359, Ganga Bhawan, Alam Nagar, New Basti,

Sitapur.

2. Particulars of the respondents:

(i) Name of the respondents

- (1) Union of India, Ministry of Home Affairs, New Delhi,
- (2) Director, Census Operations, U.P.,
 Administrative Section,
 25, Nawal Kishere Read, Lucknew.
- (3) Registrar, General of India,

Carphi

(A3)

Office of the Cemsus Operations,

2A, Mansingh Read,

New Delhi.

(11) Name of Zather/Husband.

Nil.

(11i) Age of therespondent.

Nil.

tiv) Designation and particulars of office (name and station) in which employed.

As mentioned in column No.2 (1) above

(v) Office address.

As mentioned in celumn Ne.2 (1) above.

(vi) Address for service of notices.

As mentioned in column No.2 (1) above.

3. Particulars of the order against which application is made.

The application is against the following order :-

- (i) Order Ne. AE/D.C.O., U.P. /A-(81/F-590).
- (ii) Date : 7th July, 1984.
- (iii) Passed hy: Director of Consus Operations,
 Uttar Pradesh, Lucknew.
- (iv) Subject in brief.

Retrenchment of the applicant

frem service.

Gupta

4. Jurisdiction of the Tribunal :

The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal.

5. Limitation :

The applicant further declares that the application is within the limitation prescribed in Section 21 of the Administrative Tribunals Act, 1985.

6. Facts of the ease :

The facts of the case are given below :-

(A) That the epplicant is a citizen of India by birth and is a resident of district

Sitapur. The applicant is Kumhar

(earthen pet makers) Prajapati by caste
and falls within the category of Backward

classes. A true copy of the certificate

regarding the applicant belonging to

backward class is attached herewith

as Enclosure 'A'.

Gult



- (B) That the applicant passed the High School Examination of the U.P. Beard of High School & Intermediate Examinations in 1968 and he also studied up to XII Class but belonging to very poor family he could not pass the Intermediate Examinations due to various reasons.
- the ergaisation of opposite party

 No.2 on the post of Sorter as well as

 Assistant Compiler with effect

 from 23-4-1971 and was discharged

 on 30-4-1974 on account of

 reduction in establishment. A

 true copy oft the Discharge

 Certificate is attached herewith

 as Enclosure 'B'.
- for more than three years he
 acquired the status of Quasi
 permanent employee and his
 services could not be dispensed

Gulla

(6)

with en account of reduction

in establishment. The applicant

made representations to the

eppesite parties and his case

remained under consideration

for a coasiderable period of

time.

That with the applicant seme (E) other persons were also appointed and retreached on 30-4-1974, but the eases of the reprenahed employees were considered and Smt. Arun Dhatta Talwar and R.K. Diwan were given permanent empleyment in 1978. These two persons were employed with the applicant and in all matters case of the applicant is at par and identical with these two persons, A true copy of the appelatment erder ef Smt. Arum Dhatti Talwar is enclosed herewith as Enclosure 'C' te this claim

petitien.

Gullin



(7)

(F) That any way the applicant was making his representations running from pillar to post. Then he was again given appointment in the establishment of the opposite party No.2 on the post of Tabulator and worked on this post from 3-2-1981 to 28-2-1982. Frem 1-3-1982 the applicant was shifted to earry on the work of Coder and also worked thereon, but again the applicant was retrenched with effect from 30-6-1984. A true copy of the discharged certificate agaia en account of reduction in establishment is attached herewith as Englesure D'

Gulph

for a continuous period of three
years 4 months and even if
earlier tenure of his service
for the sake of argument is

excluded, he acquired the status

....8.



(8)

of quasi permanent employee on account of his continuous working from 2-2-1981 to 30-6-1984 and in no circumstance he could be retreached.

orders have been issued from the

Gevernment of India regarding

absorbtion of retrenched employees

and the applicant ought to be

absorbed and in no circumstances for

such a long time working the

applicant could be said to be a

Daily Wages Worker and retrenched

in the manner it has been done.

Gulli

That a list of retrenched employees

was called upon by the opposite

party Ne.1 from the opposite party

Ne.2 for absorbtion of such employee

in the other departments and also

in the State Government services,

but due to the mistake of the

Opposite party Ne.2 the name of



(J)

the applicant was not included and it is why the applicant is running from pillar to post till this date ent of employment.

In this regard certain instructions were issued also to the State Government and the applicant also centacted such authorities, but his applications are lying here and there. He moved an application even to the Collector Sitapur on 22.6.1985 enclosing all the materials, but till this date everything is in air.

Carpla

That in this period the applicant has approached every authority and has left me steme untarmed, but till this date me orders have heem passed except asking for the report from one authority to the other authority. A true copy of an application dated 21.12-1986



is attached herewith as Annexure *E* to this petition.

application in the menth of March,

1987 to both the opposite parties

and also to the Registrar, General

of India, xm2 Office of the Census

Operation, 2A, Mansingh Read, New

Delhi, but no order has been passed.

A true copy of the last application

sent by the applicant is attached

herewith as Enclosure 'F' to this

petition.

7. Details of the remedies exhausted.

The applicant declares that he has availed of all the remedies available to him under the relevant service rules, etc.

The applicant has sent a number of applications to the authorities concerned and the two applications Englosures 'E' and 'F' are attached herewith which have been sent

Cample



been given except calling upon
the report by one antherity from
the other antherity. On the last
application of March, 1987
Enclosure *F* the applicant was
assured by the opposite party Ne.3
that report is being called upon
from the Opposite party Ne.2 and
suitable orders will be passed
within two months.

8. Matters not previously filed or pending with any other Court.

The applicant further declares that he had not previously filed any application, writ petition or suit regarding the matter in respect of which this application has been made, before any court of law or any other authority or any other Bench of the Tribunal and nor any such application, writ petition or suit is pending before any of them.

Guph



9. Reliefs sought:

- (A) In view of the facts mentioned in para 6 above the applicant prays for the following reliefs:-
 - Order of retrenchment dated 7-7-1984

 centained in Enclosure 'D' be quashed

 helding it to be veid and inoperative

 and the applicant centinuing in

 service entitled to get all the

 emeluments and incidental benefit

 therete.
- (ii) Costs of this petition be awarded to the applicant.
- (iii) Any other relief which this Hen'ble

 Tribunal deems fit and proper in the
 eircumstances of the case be granted
 in favour of the applicant including
 a direction to absorbtion of the
 applicant if relief as prayed for,
 does not find favour with this

 Hen'ble Tribunal.

Coult

.....13.

10. Interim order, if any prayed for :

In view of the circumstances stated above no prayer for any interim order is made but it is prayed that the petition itself be decided as early as possible within a period of four menths taking into account the miseries of the applicant and his family members being out of employment from 1984 and onwards.

post, it may be stated whether the applicant desires to have eral hearing at the admission stage and if sek he shall attach a self-addressed Post ard/Inland Letter at which intimation regarding the date of hearing could be sent to him.

Copyle

Does not arise.

12. Particulars of Bank Draft/Postal Order in respect of the Application Fee:



- 1. Name of the Bankon which drawn
- Demand Draft No.

Ord

- 1. Number of Indian Postal Order(s) 39 985 706
- 2. Name of the issuing Post Office

High Court

3. Date of Issue of Postal Orders(s)

4. Pest Office at which payable.

90/1/82 Fift Allohabar Head Post office

13. List of enclosures :

- A true copy of the certificate regarding the applicant belonging to backward class.
- A true copy of the Discharge Certificate. (B)
- (C) A true cepy of the appointment order of Smt. Arun Dhatti Talwar.
- A true copy of the discharge cortificate (D) again en account of roduction in establishment.
- A true copy of an application dated 21-12-1986.
- A true copy of the last application



sent by the applicant.

Chandra Bupt VERIFICATION

I, Chandra Gupta, son of Sri Ganga Prasad, aged about 36 years, resident of 359, Ganga Bhawan, Alam Nagar, New Basti, Sitapur do hereby verify that the contents of paras 1 6 are true to my personal knewledge and paras

believed to be true on legal advice and that I have not suppressed any material

fact.

charder Gupli Signature of the applicant.

Date: 20.7 97
Place: Lkdmau

Enclosur- A कार्यालय तहसीलदार सीतापुर

उत्तर प्रदेश राज्य के पिछड़े वगे के लिये जाति प्रमाण- पत्र

प्रमाणित किया जाता है कि श्री चन्द्र गुप्त आत्मज श्री गंगामसाद निवासी गाम/मोहल्ला आलम नगर सीतापुर पर्मना छौरावाद तहसील लील पुर जिला सीतापुर की (कु नार) पिछड़ी जाति के है जो कि शासनादेश संख्या 131 /26-761-1958 दिनाक 17 सितम्बर 1958 के अनुतंगत मान्यता प्राप्त है।

श्री चन्द्र गुप्त उत्तर प्रदेश राज्य में साधारणतया निवास करते है।

High Court Lucknow Bench)

तहसी लदार

सीता पुर 11-6-85

Page 17 13

Enclesure 'B'

No. AE. / /DCO-UP/A - 3772

Government of India

Ministry of Home Affairs

Office of the Director Census Operations, U.P.

(Administrative Section)

6, Park Read: LUCKNOW

Dated: 15/10/1980.

DISCHARGE CERTIFICATE:

Shri Chandra Gupta S/o Shri Ganga Prasad R/o R.P.F. Line, Mawaiya Lucknow worked in the Regional Tabulation Office (1) and C.P. Cell, Lucknow on the pest and for the period given below. He was retreached on 30.4.74 on account of reduction in Establishment.

He is considered suitable for employment under Government.

POST PERIOD

PAY

SORTER Frem 23.4.71 to

Fixed pay Rs.175/-

13.10.71

Consolidated.

Assistant

14.10.1971 te

Compiler

30.4.74

Rs.260=400.

Sd/- Illegible

High Court Lucknow Bench

TRUE COPY:

Enclesure C

21/1/78 DCS:III

Government of India Ministry of Home Affairs Department of Personnel and Adma. Reforms.

New Delhi - 1, dated the ... December, 1978

Te

26 DEC. 1978

Shri G.P. Garg iac 9(HQRS) ADMN. Commissioner of Income Tax, Delhi-l, New Delhi.

Subject:- Re-deployment/absorption of retrenched temporary Central Government Employees.

Sir,

Iam directed to refer to your D.O. letter No.Est.4/NG//III Rect/DDC/78/16569 dated the 8th December, 1978and this Department letter No.2/B/78-CS.III dated the 20th December, 1978, on the above subject and to say that it has been decided to mominate Shrimati Arundhati Talwar, a retrenched Assistant Compiler of the Director of Census Operation, U.P. Lucknew against the post of a Lower Division Clerk in the scale of pay of Rs.260-400 in your office in terms of this Department Office Memorandum No.42014/1/75-Estt(j) Vol. III dated the 27th March, 1978read with their O.M. of the same number dated the 29th June, 1978 (copies enclosed) . It is requested that she may be absorbed against the said post immediately and this Department be informed of the date of her absorption at an early date. Smt. Arundhati Talwar is being directed to report to you for duty.

The service documents in respect of Smt. Arundhati Talwar may be obtained direct from the Office of the Director of Census Operation, U.P. Lucknow.

Yours faithfully,

sa/-(R. B. Nair)

Under Secretary to the Government of India.

LUCKNOW. No.2k/1/78-CS-III dated the 26 DEC. L978

(A copy is forwarded to Smt. Arundhati Talwar, 34, AryalU.P. with instructions to report for duty to the Income Tax Commissioner, New Delhi by 30th December, 1978 positively.

(K.B.Nair)

Under Secretary to the Government of India.

High Court (Tucknow Bench)

Enclosure D

NO: AE/D.C.O. U.P./A- (81 (.....)

GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS OFFICE OF THE DIRECTOR OF CENSUS OPERATIONS UTTAR PRADESH

> 23? Nawal Kishere Road Lucknow.

Dated 7th July, 1984.

DISCHARGE CERTIFICATE:

Shri/..... Chandra Gupta has worked in the office of the Director of Census Operations, U.P. Lucknow on the post (s) and for the period (s) given below. His services have been terminated with effect from 30.6.84 (A.N.) on account of reduction in establishment. His work and conduct was satisfactory.

Pay without allewance. Period Post Coder Coder 3.2.81 to 28.2.82 Rs.280/-1.3.82 to 30.6.82 Rs.280/-1.7.32 to 30.6.84 Rs.350/-Signature

sa/-

Designation of Officer and Office Seal. (M.N. Srivastava)

LUCKNOW.

Cont (Tacknow Beuch)

(13) ×

Enclesure 'E'

From

Chandra Gupta,
C/o Shri Mahatma Prajapati,
359, Ganga Bhawan mear Phat-Phata pul,
Meh. - Alam Nagar,
Distt. Sultanpur (U.P.)

To

The Registrar General of India, Office of the Census Operations, 2A, Maan Singh Road, New Delhi.

Redeployment facility to the temporary retrench employees of the office of the Director of Census Operations, U.P. Lucknow.

Respected Sir,

I beg to state that I was employed as Sorter and Asstt.

Compiler in the office of the D.C.O.U.P. Lucknow w.e.f.23.4.71 to

30.4.74 and after completing three yrs, and eight days and in

1981 Census w.e.f. 28.2.81 to 30.6.84 as Coder & 350/
Consolidated pay), my services were terminated and due to the

negligency of the office of the Director of Census Operations

UP Lucknow my name was exclusded in the list of the retrenched

employees which was forwarded to the special cell of the

Deptt. of personnel & AR (M.H.A.) Govt. of India, for redeployment

facility and due to this mistake I am still unemployed.

I would request that the Director Census Operations

UP Lucknow may be contacted and the reason for not forwarding my

name may be asked (copy of my service particular may be seen

from the office order No.AR/1/81/DCO-UP/A dt.16 March 1981 &

No.AE/1/81/DD/DP/A-3550 dated 15 July 1981 (copy enclosed for

ready reference). In view of the office order of the Director

Gult

of census operations UP Lucknew. I amilligible for redeployment facility in accordance with the Deptt of Personnel & AR (MHA) G/I, O.M.No.42014/1/75 Estt.D. Vol.III dated 29 June, 1978, (copy enclosed). In the last I would request you kindly to look into the matter personally and my name may be forwarded to the Deptt. of personnel & AR (MHA)G/1, for redeployment facility as early as possible.

Hope that my humble request will be considered by your honour and my name will be forwarded with suitable recommendation.

Thanking you with profoundest regards,

Your's very truely,

Sd/-

(CHANDRA GUPTA)

High Court (Lucknow Bench)

LUCKNOW.

Dt.21.12.1986.

Encl: 1. Appointment letter of Mr. Talwar.

- 2. Experience Certificate.
- 3. DCO UP letter No.AE/1/81/DCOUP/A dt.16 March,81 & AE/1/DD/DA/A3550 Dt. 15 July 81.

TRUE COPY:

210 22

Enclosure 'F'

From

Chandra Gupta,

C/e Shri Mahatma Prajapati,

359, Ganga Bhawan mear Phat-Phata pul,

Meh.- Alam Nagar,

Distt. Sitapur (U.P.)

Tø

The Registrar General of India, Office of the Census Operation, 2A, Maan Singh Road, New Delhi.

Respected sir,

Respectfully I beg to submit that I am an Indian citizen and belonging tok backward class and I was appointed in 1971 and worked at that time for three years and eight days and was illegally retrenched at that time. Since then the applicant has been making approaches to your honour and also other concerned authorities. The other employees appointed and retrenched with the applicant have been finally absorbed. The applicat was left untouched. In 1981 he was again employed but with effect from 30-6-1984 he was again retrenched against which the applicant has submitted a number of applications referring to various orders of your honour and the Government and the reason for mon-absorption of the applicant is that the Director of Census Operation emitted my name in the list sent by him. On my earlier applications the reports have been called upon but till this date

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no final order has been passed. My children are now dying '

.....2.

starvation death and in this regard I am sending my last representation to your honour and If I do not get any i redressal, I would be forced to make my application before the Central Administrative Tribunal, Allahabad, if no final orders are passed within two months.

The final orders are

Whenevery

Canha gaple DATED:- 1/3 1987.

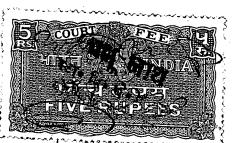
Your's very truely,

Sd)
(CHANDRA GUPTA)

H.B. This enclosure: Ihi exploration throats
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In the Central Administrative Tribung

Chandra Juha वादी अपोलान्ट/प्रार्थी/अभिगुक्ता

विरुद्ध

Union J. notation of the Samuel of the same of the same

व्यवहार विवरण

उपयुक्त व्यवहार में मैं / हम ••• ••• ··· ··· ••• ••• ••• •••

Mushtaque Ahmad Siddiqui

प्रतिज्ञ/एडवीकेट

को व्यवहार की कार्यवाही, उत्तर प्रति-उत्तर निमित्त प्रारम्भिक न्यायालय से अनितम न्यायालय अपील तक बश्रदाय मेहनताना नियुक्त करके श्रिष्ठकार देता हूं दिते हैं कि एडबोकेट बकील महोदय मुभे / हम प्रतिज्ञ के पन्न से जो कुछ कार्यवाही प्रश्न या उत्तर लिखित अथवा मौखिक करें या कोई प्रमाण-पत्र तथा दस्तावेज इत्यादि प्रस्तुत या प्रविष्ट करें या वापस लें या प्रतिलिपि पत्र लें या रूपाण-पत्र तथा दस्तावेज इत्यादि प्रस्तुत या प्रविष्ट करें या वापस लें या प्रतिलिपि पत्र लें या रूपाण करें विक्री-कर कार्यालय करें या मेरे/हमारे हस्तान्चर की हुई संधि-पत्र प्रस्तुत करें या प्रमाणित करें विक्री-कर कार्यालय से 'सी' फार्म प्राप्त करें । अन्य एडबोकेट वकील की कार्यवाही तथा विवादार्थ स्वयं नियुक्त करें या प्रार्थना-पत्र देवें या निगरानी या क्राप्त आब्जेक्शन या तजबीज सानी या बाजदायर या इजराय डिग्री अपने हस्तान्चर दायर करें वह सब मुभे / हम प्रतिज्ञ के लिये हुए के समान होगा वह सब मुक्तको / हमको स्वीकार होगा उसका दायित्व प्रतिज्ञ के ऊपर होगा।

श्रतः यह वकालतनामा लिख दिया कि प्रमाण रहे श्रीर श्रवसर पर काम श्रावे।

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एडवोकेट प्लीडर



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

CIVIL MISC. APPLICATION NO._____/OF 1988

On behalf of the Respondents

IN

REGISTRATION NO xxx 642 OF 1987/

Chandra Gupta

.....Applicant

Versus

The Union of India & othersRespondents.

To

The Hon'ble the Vice-Chairman and his other companon Members of the aforesaid Hon'ble Tribunal.

The humble application on behalf of the Respondents Most Respectfully Showeth as under:-

ON



That the full facts and circumstances have been set out in the accompanying counteraffidavit.

That for the reasons and facts. stated in the accompanying counter-affidavit, it is expedient in the interest of justice that this Hon'ble Tribunal may be pleased to dimmiss the application filed by the applicant with costs.

PRAYER

It is, therefore, prayed that this Hon'ble Tribunal may kindly be pleased to admit the counter-affidavit on behalf of the respondents and dismiss the application filed by the applicant with costs.

Addl.Standing Counsel Counsel for the Respondents.

Dt/ January



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAH AB AD.

COUNTER - AFFIDATIT

IN

REGISTRATION NO. 642 OF 1987/

Chandra GuptaApp

Versus

The Union of India & others Respondents.

aged about 48 years son of Lak Shi k. Sing posted as Arst. Dirielar Census, U.P.

(Deponent)

I, the deponent above named do hereby solemnly affirm and state on oath as under:-

That the deponent is posted as AntiDirect Centin and as such is fully
acquainted with the facts of the case deposed to
below.

hough



- 2. That the contents of para-1,2,3,4 and 5 of the application are matters of record, hence no reply is being offered.
- 3. That the contents of para-6(A) &(B) of the application needs no comments.
- 4. That in reply to the contents of para-6(C) of the application, it is submitted that the applicant was appointed on the post of Sorter on fixed pay and for specific period from 23,4,71 and worked upto 13.10.71 and on the post of Asstt. Compiler from 14.10.71 to 30.4.74 in the scale of Rs. 110-180. He was retrenched on 30-4-74 on account of reduction of staff.
- para- 6(D) of the application, it is submitted that the allegations made by the applicant are not correct as stated hence dended. It is further submitted that the applicant has worked on scale pay post for only about two and half year i.e. from 14.10.71 to 30.4.74. He was not entitled for quasi-permanancy due to none completion of 3 years required period for Quasi-permanent. It is incorrect

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to say two say that any representation of the applicant is pending in this office in this connection.

- application are emphatically denied. It is incorrect to say that Smt. Arundhati Talwar and Sri R.D. Dewan got permanent employment in this department. In fact they are no more in this department. The department is not aware where they are working at present.
- 7. That in reply to the contents of para-6(f) of the application, it is submitted that in connection with the 1981 Census the applicant was appointed for specific period and adhoc basis on the post of Tabulator on fixed pay of Rs. 280/- p.m. from 3.2.31 to 28.2.82 and on the post of Coder on fixed pay of Rs. 280/- p.m. from 1.3.82 to 30.6.84. He was retrenched on 30-6-84 on account of reduction in establishment.
- 8. That in reply to the contents of para-6(G) of the application, it is submitted

Largh



that as mentioned in reply to the contents of para-(F); the applicant worked on adhoc basis and for specific period.

- 9. That in reply to the contents of para-6(H) of the application, it is submitted that it is incorrect to say that the government has issued any instruction for the absorption of retrenched employees in this department.
- 10. That the contents of para-6(I) of the application are denied. It is submitted that no such list was demanded by the opposite party no.1 and the so-called list was asked for consideration for the appointment of the cases of the retrenched employees in the State Government department by the state government which was sent.
- 11. That in reply to the contents of para-6(J & K) of the application, it is submitted that the services of the applicant were terminated on account of reduction in establishment. This department has no knowledge about the action

Long



taken by the state government department in cases of appointment of retrenched employees. No application of the applicant is pending with the respondents.

- 12. That the declaration made by the applicant in para-7 of the application are based and hence emphatically denied.
- 13. That the contents of para-8 of the application need no comments.
- that in view of the facts and circumstances stated above, the applicant has failed to prove any prima-fasie case in his favour and hence the reliefs sought in para-9 and 10 of the application cannot be granted by this Hon'ble Tribunal. Moreover, the application is liable to be dismissed with costs.
- 15. That the contents of para-11,12 and 13 are matters of record, hence need no comments.

I, the deponent abovenamed do hereby verify that the contents of paras 1 to 15

(see



are based on record; those of paras_______
are based on legal advice to which all I
believe to be true; that no part of it is false
and nothing material has been concealed.

So help me God.

Deponent

I,D.S. Chaubey, Clerk to Shri K.C. Sinha, Advocate, High Court, Allahabad do hereby declares that the person making this affidavit and alleging himself to be the same is known to me from the perusal of papers.

Clerk

on this th day at ___am/pm by the deponent .

who has been identified by the aforesaid Clerk

I have satisfied myself by examining
the deponent that he has understood the contents

of this affidavit which have been read over and explained to him by me.

OATH COMMISSIONER.

· Largh



To

The Chairman,
Administrative Tribunal,
Uttar Pradesh,
Allahabad.

Chandra Gupta

Appli cant

Versus

Union of India & two others Respondents

Misc. Application no. 35 of 88

In

Original Application no .642 of 1987 desorved and person person

Application under section 25 of the Rella

Administrative Tribunals Act. 1985.

The applicant respectfully begs to submit

as under:-

That the applicant is a poorman and he is employment since lings. After exhausting tental remedies any way the applicant has

out of employment since lings. After exhausting departmental remedies any way the applicant has approached this Tribunal and got drafted his application by Shri M.A.Siddiqui, Advocate who practices at Lucknow Bench of the Allahabad High Court.

- 2. That the applicant is a resident of Sitapur and he being poor man is not in a position to come to Allahabad on each and every date or engage some counsel who may do pairvi of his case in his absence.
- 3. That the applicant has come to know that in the near future a Bench of the Tribunal ocassionally



-2-

or permanently is to sit at Lucknow.

4. That in case the applicant's case is fixed for hearing at Lucknow it will be convenient for him. On account of poverty he is not in a position to manage its hearing at Allahabad.

It is, therefore, very respectfully prayed that the above noted case may kindly be transferred to a Bench witting at Lucknow and the applicant be informed regarding the aforesaid case through Shri M.A.Siddiqui, Advocate whose address is given here below for convenience.

Dated: 7/3/M

Golaganj, Lucknow.

Address:

Chandra Gupta C/o
Shri M.A.Siddiqui, Advocate
36, Jagat Narain Road,

(Chandra Gupta)

A John





Before the Central Administrative Tribunal, U.P. Allahabad.



Chandra Gupta

Applicant

Versus

Union of India & two others Opposite-parties

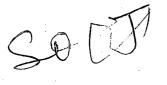
Misc. Application no. 35 of 88 &

In

Original Application no.642 of 1997

Application for recalling the order dated 12-1-88 passed by the Hon'ble Tribunal

The applicant, abovenamed, submits as under:-



- 1. That the applicant is a resident of Sitapur and he got filed the aforesaid petition through Shri M.A.Siddiqui, Advocate, Allahabad High Court, Luckhow Bench, Lucknow, and onaccount of poverty the applicant himself could not manage to reach the court on each and every date.
- 2. That the applicant approached one time also Shri Prabhuu Kant, Advocate through Shri M.W.Siddiqui, Advocate, Allahabad but on that date the application could not be taken for admission.
- 3. That the applicant himself came to know about



fixed on 12-2-88 and he has was very much inclined to appear before the Tribunal on 12-2-1988 but in the meantime he received information what that the instant case has been dismissed on 12-2-88.

- 4. That the applicant is a poor man and out of employment since long and on account of poverty it is very difficult for him to reach on each and every date.
- 5. That the dismissal of the application causes irreparable loss and hardship to the applicant and there is no intentional default on the part of the applicant.

It is, therefore, very respectfully prayed that the mobile Tribunal may kindly be pleased to allow this application and restore the original application to its original number and the case on merits, if possible fixing some date here at Lucknow.

Dated: aly 00

Applicant



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL U.P.

ALLAHABAD

AFFIDAVIT IN SUPPORT OF

Misc. Application No.

of 1988

In re;

Original Application 642 of 1987



Chandra Gupta

Applicant

Versus

Union of India & two others

Opp.Parties

Affidavit

I, Chamdra Gupta, aged about 38 years, son of Sri Ganga Prasad, resident of 359, Ganga Bhawan, Alam Nagar New Basti Sitapur, the deponent do hereby solemnly affirm and state on oath as under;

- 1. That the deponent is the sole applicant in the above noted application and as such he is fully conversant with the facts of the case deposed hereunder;.
- 2. That the deponent is a resident of Sitapur and he got filed the aforesaid petition through Shri M.A. Siddiqui, Advocate, Allahabad High Court Lucknow Bench, Lucknow and on account of poverty the aplicant himself could not manage to reach the court on each and every date.
- 3. That the apdeponent approached one time also Shri Prabhu Kant, Advocate through Shri M.A. Siddiqui Advocate, Allahabad but on that date the application could not be taken for admission.

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- That the applicant himself came to know about the case but he was informed that now the case is fixed on 12.2.1988 and he was very much inclined to appear before the Tribunal on 12.2.1988 but in the meantime he received information that the instant case has been dismissed on 12.1.1988.
- 5. That the applicant is a poor man and out of employment since long and on account of poverty it is very difficult for him to reach on each and every date.
- 6. That the dismissal of the application causes irreparable loss and hardship to the applicant and there is no intentional default on the part of the applicant.

Lucknow; Dated

Feb.10, 1988

-u-5 3/60

Deponent

Verification

I, the named above deponent do hereby verify that the contents of paras 1- are true to my personal knowledge while those of paras to are believed by me to be true. No part of it is false and nothing material has been concealed so help me God. Lucknow; Dated

Feb.10,1988

Deponent

I, identify the deponent who has signed before

me.

Advocate

solemnly affirmed before me on 11-2-88 at 1-15 1. M/P.M.by Sri Chondan Culptu the deponent who is identified by Sri Chondan Culptu the deponent who is identified by Sri Chondan Lucknow Bench Lucknow. I have satisfied myself by examining the deponent that he understands the contents of this affida vit which have been read over and explained to him by me

Rollingh Court, Alishabad Lectary Tarab

8. 11-2-38

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH, LUCKNOW

CM Review An No. 173 60 (L)

REGIST ATION No. 642 of 1987

APPELLANT APPLICANT Chandra Cuple

· VERSUS

DESENDANT RESPONDENT

(SNS)

U. 0 7 4 08

rial Grief Order, Mentioning Reference How complied unmpor if necessary with anddate .. of order of compliance and date A. Minc Leview Application NO 193/89 LY IN DA NO 642 of D7 (Chandre Cupta - vs U.O. d. as) has been tiled Loday. The original petition was decided by the Bench consisting of Honble.

So D.S. Mishro A.M. and Honble Sm.

D.K. Agarwal J.M. on 24 4 09. 242 of the Judgement in Hor. So & K. Agarires , J.M. Submitted for orders. h 6109 Hon No. D.K. Agrawal, I.M. 22-6 89 Seem. The review application can be decided by consulation The rider be placed before Hon Member Administrative for his Conciderance... Decapre J.M.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT ALLAHABAD CIRCUIT BENCH, GANDHI BHAWAN LUCKNOW

No .CAT/CB/LKO/

Dated : 28.6.89

Registration No. O.A. 642 of 1937. (7)

Chander Crupta. Applicánt's

of India

copy of the Tribunal's Order/Judgement __ in the abovenoted case is forwarded

action.

For DEPUTY REGISTRAR (H)

Respondent 's

Copy of Order/Judgement dated 22.6-29

Shi m. A. Siddigi Adv 0/A.

3) Shui k.e. Sinka. Adv e/z.

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CENTRAL ADMINISTRATIVE TRIBUNAL Circuit Bench, Lucknow

June 22, 1989

Registration Review Petition No. 173 of 89(L)
In

O.A. No. 1987

Chander Gupta

Applicant

۷s.

Union of India & ors Respondents

Hon' Mr. D.S. Misra, A.M.

Hon' Mr. D.K. Agrawal, J.M.

(Hon' Mr. D.K. Agrawal, J.M.)

This is an application for review of the judgment dated 24-4-89 passed in Registration(O.A. No. 642/87 Chandra Gupta Vs. Union of India & ors).

- 2. In the above application, the retrenchment order dated 7-7-84 was challenged. The finding of this Tribunal was to the effect that the impugned termination order dated 7-7-84 was an order of termination on account of reduction in the establishment. It was also held that the appointment given to the applicant was for a fixed period on ad hoc basis. It was, therefore, held that the applicant did not acquire the legal right to hold the post and that the termination order was not passed for any reason other than the reduction in the number of posts/of establishment. Consequently the application was dismissed.
- we have given our careful consideration to the review application. We are unable to arrive at a conclusion other than the one already arrived at in the main application. There is no good ground for review of the order.

Member (A)

Member(J)

(sns) Lucknow

June 22, 1989.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL SURCIT BENCH LUCKNOW

Review Petition No. 173 of 1989(4)

Chandra Gupta, agedabout 40 years, son of gri Ganga Prasad, resident of Ganga Bhawan, Alam Nagar, New Basti Sitapur.

Applicant

Versus

- 1. Union of India, Ministry of Home Affairs, New Delhi
- 2 · Director, Cansus operations, U · P · Administrative section, 25- Newal Kishore Road, Lucknow.
- 3. Registrar, General of India, Office of the Consus Operations, 2-A, Mansingh Road, New Delhi.

Opp · Parties

In re;

Filed today:
Kup on record: case
Chandra Gupta
(3)6/89 Case No · 642 of 1987

Petitioner

Union of India and others

Respondents

APPLICATION FOR REVIEW OF JUDGMENT AND ORDER DATED 24.4.1989, In re; Case No.642 of 1989 In re; Rendered by Hon ble P·S·Misra Administrative Mmeber and Hon ble D·K·Agarwal Judicial Member

The applicant most respectfully begs to submits as under: -

That the above noted case filed initially at Allahabad was dismissed in default and application for restoration had been moved by the applicant.

However prior to any order of admission or issue notice requiring to file counter affidavit, a counter affidavit was filed on behalf of opposite parties.

- 2. That 30.3.89 was fixed for disposal of restoration application and on that day the counsel of the applicant was not there and the case was fixed for orders and the applicant has received the copy of orderpassed by this Hon ble Tribunal dated 24.4.1989 by which the case has been finally dismissed. The applicant received the order on 12.5.1989 and as such the Review application is being filed.
- That Hon'ble Tribunalhas been pleased to reject the applicant's case for relief -I quashing the termination order but the Hon'ble Tribunal has not considered relief III regarding which the averments of the applicant's has not been repelled.
- 4. That the applicant is a retrenched employee as per his alternative case and the other retrenched employees having been obsorbed the applicant could not be left on the street.
- 5. That the Government has also framed rules and issued the orders regarding obsorbation of retrenched employee and in case the order of termination is not held bad as contended by the petitioner the order is of retrenchedment.
- 6. That in case the applicant had been allowd to file rejoinder affidavit and substantiated his case the applicant is pretty sure that his case could have been allowed by the Mo

the Hon'ble Tribunal.

- 7. That due to not sending the name of the applicant at the relevant time the applicant could not be obsorbed although his fellow employees have been obsorbed and the applicant has fallen a victim of inaction of opposite parties.
- expedient in the interest of justice that this Hon ble Tribunal recall, its order dated 24.4.1939 and rehear over the whole matter or in the alternative hears the matter for relief III.

PRAYER

WHEREFORE, it is most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to recall its order dated 24.4.1989 and rehears over the whole matter or in the alternative hears the matter for relief no.3.

Lucknow: Dated

June 1939

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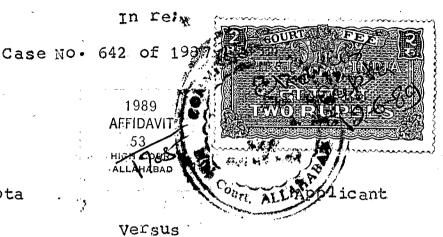
(M·A·Siddiqui)
Advocate

Counsel for the Applicant

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH LUCKNOW

REVIEW Application No.

of 1939



Chander Gupta

Union of India and others

Opp · Parties

Affidavit .

I, Chander Gupta, aged about 40 years, son of Sri Ganga Prasad, resident of 359, Ganga Bhawan, Alam Nagar, New Basti, Sitapur, the deponent do hereby solemnly affirm and state on oath as under;

- 1. That the deponent is the applicant in the above noted application and as such he is fully conversant with the facts of the case deposed hereunder;
- 2. That the above noted case fided initially at Allahabad was dismissed in default and application for restoration has been moved by the applicant. However prior to any order of admission or issue notice requiring to file Counter Affidavit, a counter affidavit was filed on behalf of opposite Parties.
- 3. That 30.3.1989 was fixed for disposal of restoration application and on that day the counsel of the applicant was not there and the case was fixed for orders and the applicant has received



प्यन्ध अस

the copy of order passed by this Hon'ble Tribunal dated 24.4.1939 by which the case has been finally dismissed. The applicant received the order on 12.5.1939 and as such the Review Petition is being filed.

- 4. That the Hon'ble Tribunal has been pleased to reject the applicant's case for relief no.1 quashing the termination order but the Hon'ble Tribunal has not considered relief No.3 regarding which the averments of the applicant has not been repelled.
- 5. That the applicant is a retrenched employee as per his alternative case and the other retrenched employees having been obsorbed the applicant could not be left on the street.
- 6. That the Government has also framed rules and issue the orders regarding obsorbation of retrechened employees and in case the order of termination is not held bad as contended by the petitioner the order is of retrenchedment.
- 7. That in case the applicant had been allowed to file rejoinder affidavit as substantiated his case the applicant is pretty sure that has his case could have been allowed by the Hon'ble Tribunal.
- 8. That due to not sending the name of the applicant at the relevant time the applicant could not be obsorbed although his fellow employees have been obsorbed and the applicant has fallen a victim of in action of opposite parties.
- 9. That in the circumstances it is most



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expedient in the interest of justice that this Hon'ble Tribunal recalled its order dated 24.4.39 and rehears over the whole matter or in the alternative hears the matter for relief No.III of the main petition.

Lucknow; Dated
June 12,1939

フィラップ Deponent

Verification

I, the deponent named above do hereby verify that the contents of paras 1 to of this affidavit are true to my personal knowledge while those of paras — to are believed by me to be true.

No part of it is false and nothing material has been concealed so help me God.

Figned and verified this the day of June 1989.

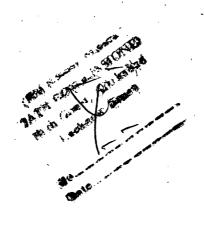
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Deponent

I, identify the deponent who has signed before me.

Advocate





CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CINCUIT BENCH AT LUCKNOW.

Registration (U.A.) No. 642 of 1987

Chandra Gupta

Applicant.

Versus

Union of India & others ...

despondents.

Hon'ble D.S. Misza, A.M. Hon'ble D.K. Agrawal, J.M.

(Delivered by Hon. D.K. Agrawal, J.M.)

This application, under Section 19 of the Administrative Tribunals Act, 1985, has been filed by the applicant, Chandra Gupta, feeling aggrieved with the order of retrenchment dated 7.7.1984 passed by the office of the Director of Census Operations. Government of India, Ministry of Home Affairs, Ultar Pradesh, Luckhow.

- appointed on the post of Shorter on a fixed pay and for specific period from 23.4.1971 to 13.10.1971 and on the post of Assistant Compiler from 14.10.1971 to 30.4.1974. He was retrenched on 30.4.1974 on account of reduction of staff. Again the applicant was appointed for a specific period, on ad hoc besis, on the post of Tabulator on a fixed pay of 8.280/- per month from 3.2.1981 to 28.2.1982 and on the post of Coder on a fixed pay of 8.280/- per month from 1.3.1982 to 30.6.1984. He was again retrenched on account of reduction in establishment on 7.7.1984.
- 3. The question is as to whether the applicant acquired any legal right to hold the post, and seconily, whether the termination order was bad in law. The facts, as stated in the application or in the counter affide it

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GURCIT BENCH LUCKNOW

Review Petition No. 173 of 1989(4)

Chandra Gupta, agedabout 40 years,
son of ari Ganga Prasad, resident of Ganga Bhawan,
Alam Nagar, New Basti Sitapur.

Applicant

Versus

- 1. Union of India, Ministry of Home Affairs, New Delhi
- 2. Director, Cansus operations, U.P. Administrative section, 25- Newal Kishore Road, Lucknow.
- 3. Registrar, General of India, Office of the Consus Operations, 2-A, Mansingh Road, New Delhi.

Opp.Parties

In res

Case No . 642 of 1937

Chandra Gupta

Petitioner

Versus

Union of India and others

Respondents

APPLICATION FOR REVIEW OF JUDGMENT AND ORDER DATED 24.4.1939, In re; Case No.642 of 1939 Rendered by Hon ble P.S. Misra Administrative Mmeber and Hon ble D.K. Agarwal Judicial Member

The applicant most respectfully begs to submits as under:

that the above noted case filed initially at Allahabad was dismissed in default and application for restoration has been moved by the applicant

However prior to any order of admission or issue notice requiring to file counter affidavit, a counter affidavit was filed on behalf of opposite parties.

- 2. That 30.3.39 was fixed for disposal of restoration application and on that day the counsel of the applicant was not there and the case was fixed for orders and the applicant has received the copy of orderpassed by this Hon'ble Tribunal dated 24.4.1939 by which the case has been finally dismissed. The applicant received the order on 12.5.1989 and as such the Review application is being filed.
- 3. That Hon'ble Tribunalhas been pleased to reject the applicant's case for relief -I quashing the termination order but the Hon'ble Tribunal has not considered relief III regarding which the averments of the applicant's has not been repelled.
- 4. That the applicant is a retrenched employee as per his alternative case and the other retrenched employees having been obsorbed the applicant could not be left on the street.
- and issues the orders regarding obsorbation of retrenched employee and in case the order of termination is not held bad as contended by the petitioner the order is of retrenchedment.
- to file rejoinder affidavit and substantiated his case the applicant is pretty sure that his case could have been allowed by the No

the Hon'ble Tribunal.

- 7. That due to not sending the name of the applicant at the relevant time the applicant could not be obsorbed although his fellow employees have been obsorbed and the applicant has fallon a victim of inaction of opposite parties.
- expedient in the in erest of justice that this Hon'ble Tribunal recall its order dated 24.4.1939 and rehear over the whole matter or in the alternative hears the matter for relief III.

PRAYER

WHEREFORE, it is most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to recall its order dated 24.4.1939 and rehears over the whole matter or in the alternative hears the matter for relief no.3.

Lucknow Dated

June , 1939

(M·A·Siddiqui) Advocate

Counsel for the Applicant

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH LUCKNOW

REVIEW Application No.

of 1989

in re;

Case No. 642 of 1987

chander Gupta

Applicant

versus

Union of India and others

Opp .Parties

Affidavit

I, Chander Gupta, aged about 40 years, son of Sri Ganga Prasad, resident of 359, Ganga Bhawan, Alam Nagar, New Basti, Sitapur, the deponent do hereby solemnly affirm and state on oath as under:

- above noted application and as such he is fully conversant with the facts of the case deposed hereunder:
- 2. That the above noted case filed initially at Allahabad was dismissed in default and application for restoration has been moved by the applicant. However prior to any order of admission or issue notice requiring to file counter Affidavit, a counter affidavit was filed on behalf of opposite parties.
- 3. That 30.3.1989 was fixed for disposal of restoration application and on that day the counsel of the applicant was not there and the case was fixed for orders and the applicant has received

the copy of order passed by this Hon'ble Tribunal dated 24.4.1939 by which the case has been finally dismissed. The applicant received the order on 12.5.1939 and as such the leview Petition is being filed.

- 4. hat the Hon'ble Tribunal has been pleased to reject the applicant's case for relief no.1 quashing the termination order but the Hon'ble Tribunal has not considered relief No.3 regarding which the averments of the applicant has not been repelled.
- 5. That the applicant is a retrenched amployee as per his alternative case and the other retrenched employees having been obsorbed the applicant could not be left on the street.
- framed rules and issue the orders regarding obsorbetion of retrechened employees and in case the order of termination is not held bad as contended by the petitioner the order is of retrenchedment.
- 7. That in case the applicant had been allowed to file rejoinder affidavit as substantiated his case the applicant is pretty sure that has him case could have been allowed by the Hon'ble Tribunal.
- 3. That due to not sending the name of the applicant at the relevant time the applicant could not be obsorbed although his fellow employees have een obsorbed and the applicant has fallen a victim of in action of opposite parties.
- 9. That in the circumstances it is most

expedient in the interest of justice that this
Hon'ble Tribunal recalled its order dated 24.4.39
and rehears over the whole matter or in the
alternative hears the matter for relief No-III
of the main petition.

Lucknow: Dated

June 1939

Deponent

verification

I, the deponent named above do hereby verify that the contents of paras 1 to of this affidavit are true to my personal knowledge while those of paras to are believed by me to be true.

No part of it is false and nothing material has been concealed so help me God.

Signed and verified this th day of June 1989.

Deponent

I, identify the deponent who has signed before me.

Advocate

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD CIRCUIT BENCH AT LUCKNOW.

Registration (U.A.) No. 642 of 1987

Chandra Gupta

Applicant.

Union of India & others

despondents.

Hon'ble D.S. Mis/a, A.M. Hon'ble D.K. agrawal, J.M.

(Delivered by Hon. D.K. Agrawal, J.M.)

This application, under Section 19 of the Administrative Tribunals Act, 1985, has been filed by the applicant, Chandra Gupta, feeling aggrieved with the order of retrenchment dated 7.7.1984 passed by the office of the Director of Census Operations, Government of India, Ministry of Home Affairs, Ultar Pradesh, Eucknow.

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- 3. The question is as to whether the applicant acquired any legal right to hold the post, and seconly, whether the termination order was bad in law. The facts, as stated in the application or in the counter affide it,

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leave no scope of doubt that the appointments were given to the applicant as and when vacancies arose in the Department of Census Operations. It is a matter of compa knowledge that the Department of Census Speretions is most active at the time ax census is carried out. The neture of appointments offered to the applicant from time to time were that of casual or on as hoc besis. The impugned termination order (Snclosure 'D') deted 7.7.1984 also mentions it clearly that the services of the applicant were put to an end on account of reduction in the Establishment. There was no complaint against the work and conduct of the applicant. In fact the said enclosure no mentions it clearly that the work and conduct of the applicant was satisfactory. Therefore, we have no hesitation in coming to a conclusion that the application is misconceived. The applicant did not acquire any legal right to hold the post and that the termination order was not passed for any other reason; than the decrease in the number of posts in the satablishment. Consequently the application is liable to be dismissed and is dismissed accordingly with no order as to costs,

entral Administrative Tabanel Lacknow B lien.

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